

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 108
(IB)-375(PB)/2019

IN THE MATTER OF:

Krishna Concrete Products

.... Applicant/petitioner

v.

Ansal Hi-Tech Township Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Mansumyer Singh, Adv. for Mr. Sanchit Garga, Adv.

For the Respondent


Mr. Rakesh Kumar & Ms. Anubha Singh, Advs.

ORDER

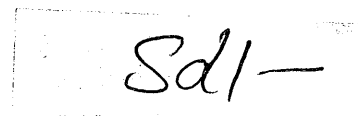
CA-1072(PB)/2019

This is an application filed by respondent and both the parties have filed the affidavit in support of the application. The settlement agreement duly executed between the parties on 22.05.2019 is taken on record. Ld. Counsel for the petitioner seeks liberty to revive the petition in case of breach of the terms of the settlement. Liberty granted.

CA-1072(PB)/2019 and CP. No. (IB)-375(PB)/2019 disposed of in terms of above order.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)